

Annexure – 1

**Name of Corporate Debtor: M/s Gajanan Solvex Limited; Date of Commencement of Liquidation 01.03.2023; List of Stakeholders as on: 29.04.2023
List of Secured Financial Creditors**

Sl. No.	Name of stakeholder	Details of claim		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Whether Security Interest relinquished	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	State Bank of India	30-03-2023	81,44,35,449.18	79,77,70,088	Secured	Note 1	Yes	Note 1	Note 1	35.49	-	-	1,66,65,361.18	-	-
2	Janta Sahakari bank Limited	29-03-2023	39,92,28,891.86	39,42,22,960	Secured	Note 2	Yes	Note 2	Note 2	17.54	-	-	50,05,931.86	-	-
3	Indian Bank (Earlier Allahabad Bank)	31-03-2023	27,94,99,682.92	27,94,99,683	Secured	Note 3	Yes	Note 3	Note 3	12.43	-	-	0.00	-	-

Note 1:

1. CC -Hypothecation of existing as well as future entire Stocks of, finished goods, stores and spares, packing materials of the unit at their factory located Plot No. A-13-18 MIDC Khamgaon, Buldhana-444303 or at some other places including goods in transit, outstanding moneys, book debts, receivables.
2. TL -a) Exclusive charge over entire plant and machinery, furniture, fixtures and all other movable assets & exclusive Mortgage charge over factory land and building situated at Gut No. 21 at NH No.6 village-Sujatpur, Tq. Khamgaon as per sale deed No. 7695 dated 24.10.2011 in the name of Gajanan Solvex Ltd.
(b) 2nd pari passu charge on fixed assets of the company in favour of Consortium Member Banker for WC limits upto Rs.35 Crs.

Note 2:

1) Mortgage on Industrial Land + Building - Factory on Gat No. 21, National Highway No. 6, Mouje Sujatpur, Tal. Khamgaon, Dist Buldhana.
2) Hypothecation on Plant & Machinery, Stock and Debtors of the Corporate Debtor

Note: 3

First Pari Passu Charge on Current Assets of the Corporate Debtor